

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.268 OF 2022**

IN THE MATTER OF:-

Amit Singh Baghel Applicant

Versus

State of Madhya Pradesh Respondent

INDEX

Sr. No.	Description	Pg No.
1.	Joint Inspection Report dated 29.05.2022 filed on behalf of the MPPCB and Collector, Satna District in compliance of order dated 27.04.2022 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.	A-20F

FILED BY



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A

Joint Committee Inspection Report of
M/s.Kesar Star Stone Crusher, Satna, M.P.,

In the Matter of

Original Application No.268/2022
'Amit Singh Baghel Vs State of M.P.'

w.r.t.

Hon'ble National Green Tribunal Principle Bench Delhi
order dated 27.04.2022

Date of Visit: 29 May 2022
Location: Satna, M.P.

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Joint Committee Inspection Report of M/s.Kesar Star Stone Crusher, Satna, M.P.

Hon'ble NGT (CZ), Bhopal vide its order dated 27 April, 2022 in OA no. 268/2022 "Amit Singh Baghel Vs State of M.P." directed under para 1&2 as :-

1. The grievances in the present letter petition sent by Mr. Amit Singh Bagel resident of Gram Bachwai, Tehsil Raghuraj Nagar, District Satna, Madhya Pradesh are that lease period of Kesar Star Stone Crusher in Village Rewera has expired but the same is being illegally run in violation of the environmental norms. Boundary walls around the same have not been constructed due to which dust spreads over to surrounding fields and damages their crops. Owner of the stone crusher is also using heavy vehicles which damage the roads.

*2. In view of allegations made in the present petition, it would be appropriate to have a factual and action taken report from **a Joint Committee comprising of State PCB and Collector, Satna District. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake visits, look into the grievances of the applicant and take remedial action by following due process of law.** Factual and action taken report with respect to compliance with Consent to Operate conditions including construction of wind braking wall, suppression of dust and compliance with the standards may be furnished within two months by e-mail.*

In compliance of above direction of Hon'ble NGT, the District Collector Satna has nominated Mr. Suresh Jadhav SDM Raghraj Nagar, District Satna, for Joint Inspection Committee vide its order dated Order No. 37 dated 24.05.2022. Copy of the order is enclosed for ready reference as **Annexure -1.**

The joint committee comprised of the following officers:

1. Sh.Suresh Jadav, SDM, Raghuraj Nagar, Satna
2. Sh.K.P.Soni, Regional Officer, MPPCB Satna

Sh. Ashutosh Mishra, Mining Inspector, District Mining Office Satna (M.P.) was present during the inspection as representative of the District Mining Office Satna.

The main issues raised in the petition by the applicant regarding the Stone Crusher Unit and verification points as per 27.04.2022 order are as under:-

1. Lease period of Kesar Star Stone Crusher in Village Rewera has expired but the same is being illegally run in violation of the environmental norms.

2. Boundary walls around the same have not been constructed due to which dust spreads over to surrounding fields and damages their crops.
3. Owner of the stone crusher is also using heavy vehicles which damage the roads.

To verify the factual status, the team has visited Village Rewera, with Mining Inspector Mr. Ashutosh Mishra on dated 29.05.2022.

During visit, geographical coordinates, photographs and other relevant information were also collected which are incorporated in the Report. The main observations of the team are given below:

1. There is no Stone Crusher Unit in the name of M/s. Kesar Star Stone Crusher at Village Rewera, Tehsil Raghuraj Nagar, District Satna.
2. However, there was a mining lease in the name of "Manju Singh (Legal Heir of Late Shri Gopal Sharan Singh)" Mining Lease area 23.90 Hectares, Khasra No. 172/2 & 173/2, Village – Rewera, Tehsil Raghuraj Nagar, District Satna. The lease period of this mine was for the period of 20 Years i.e. - from 28.04.2001 to 27.04.2021. This Mine has been already surrendered by the PP to the District Mining Office Satna (M.P.), vide it's letter no. nil dated – 25.10.2021. – **Annexure -2.**
3. At Village – Dewra, there is a Stone Crusher in the name of M/s. Stakeholders Associates, C/O Arrow Associates, at khasra No. 98/1/KA, Village – Dewra, Tehsil – Raghuraj Nagar, District – Satna (M.P.). This Stone crusher is located at Dewra, which is just adjacent to the village – Rewera, Tehsil – Raghuraj Nagar, District – Satna (M.P.). This stone crusher has consent under Air and Water Acts with validity upto – 10.02.2023. – **Annexure – 3.**
4. During the visit, it is found that above stated stone crusher i.e. M/s. Stakeholders Associates, C/O Arrow Associates has provided the water sprinkler with conveyer belts but it does not have adequate pollution control measures like – boundary walls all around the crusher unit, proper screen cover of the crusher unit. It has only road side boundary wall, which has been found damaged due to wind pressure etc.
5. We have tried to call the Petitioner Mr. Amit Singh Baghel on mobile no. 7000258740 to know the facts, but the call has not been received by him.

Action Taken by MPPCB :-

1. The Regional Office, MP Pollution Control Board Satna M.P. has issued closure direction dated 03.06.2022 to the crusher unit i.e. M/s.

Stakeholders Associates, C/O Arrow Associates, at khasra No. 98/1/KA, Village – Dewra, Tehsil – Raghuraj Nagar, District – Satna (M.P.), directing them not to operate the Crusher Unit till proper rectifications are done. – **Annexure – 4.**

Summary:-

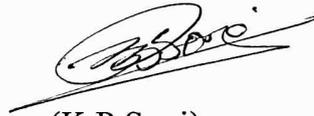
1. There is no Stone Crusher Unit in The name of M/s. Kesar Star Stone Crusher at Village Rewara, Tehsil Raghuraj Nagar, District Satna.
2. At Village – Dewra, there is a Crusher M/s. Stakeholders Associates, C/O Arrow Associates, at khasra No. 98/1/KA, Village – Dewra, Tehsil – Raghuraj Nagar, District – Satna (M.P.). This Stone crusher is located at Dewra, which is just adjacent to the village – Rewera, Tehsil – Raghuraj Nagar, District – Satna (M.P.).
3. The Regional Office, MP Pollution Control Board Satna M.P. has issued closure direction dated 03.06.2022 to the crusher unit i.e. M/s. Stakeholders Associates, C/O Arrow Associates, at khasra No. 98/1/KA, Village – Dewra, Tehsil – Raghuraj Nagar, District – Satna (M.P.), directing them not to operate the Crusher Unit till proper rectifications are done.



(Suresh Jadav)
SDM, Raghuraj Nagar, Satna



(Ashutosh Mishra)
Mining Inspector
District Mining Office Satna



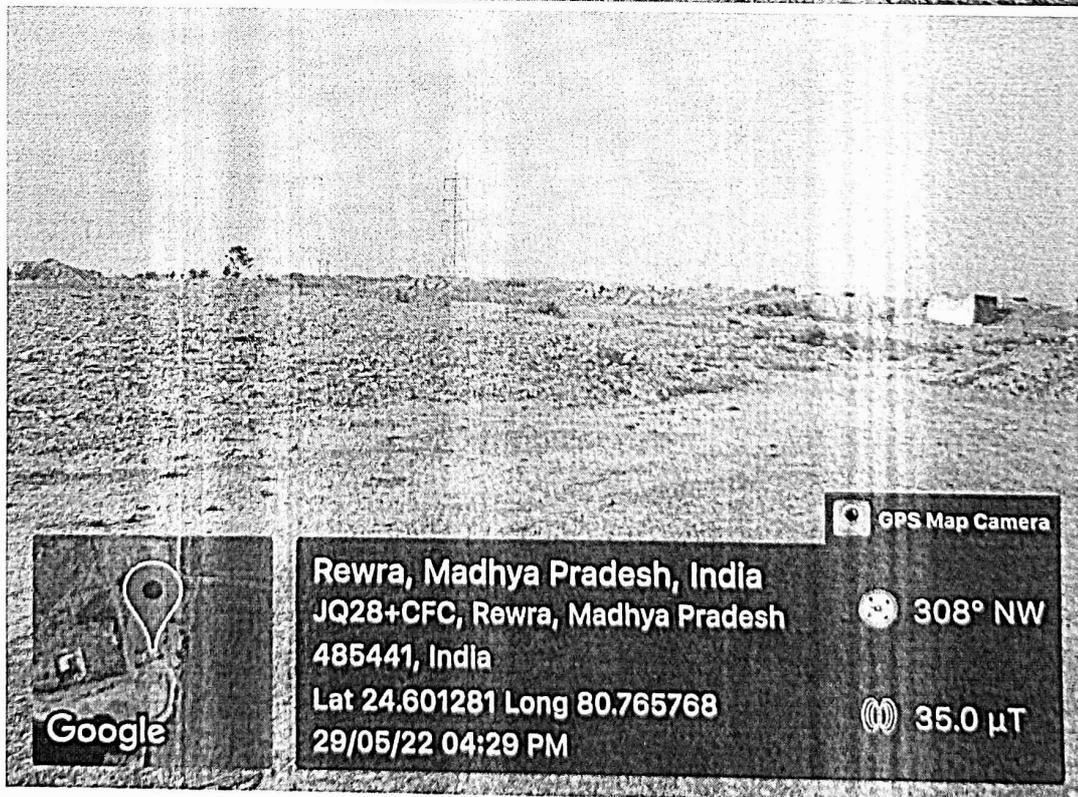
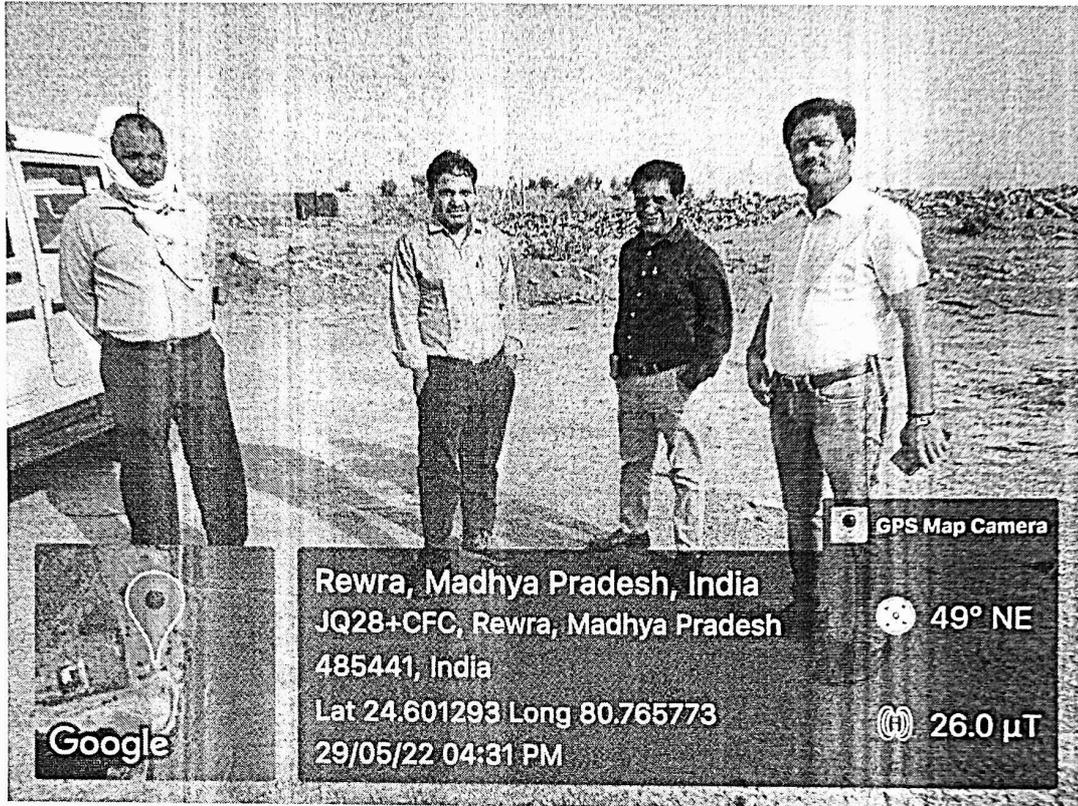
(K.P. Soni)
Regional Officer, MPPCB, Satna

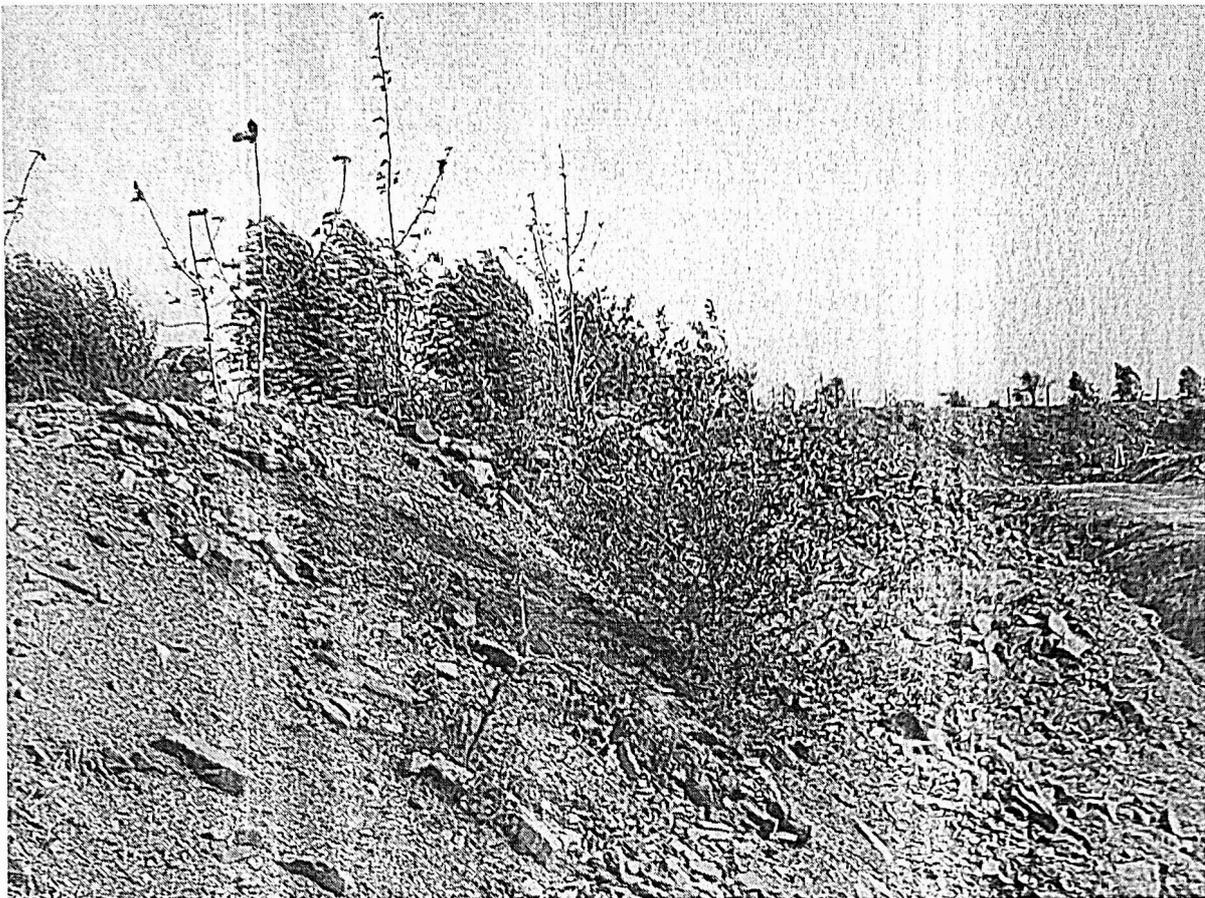


(H.P. Singh)
Mining Officer
District Mining Office Satna

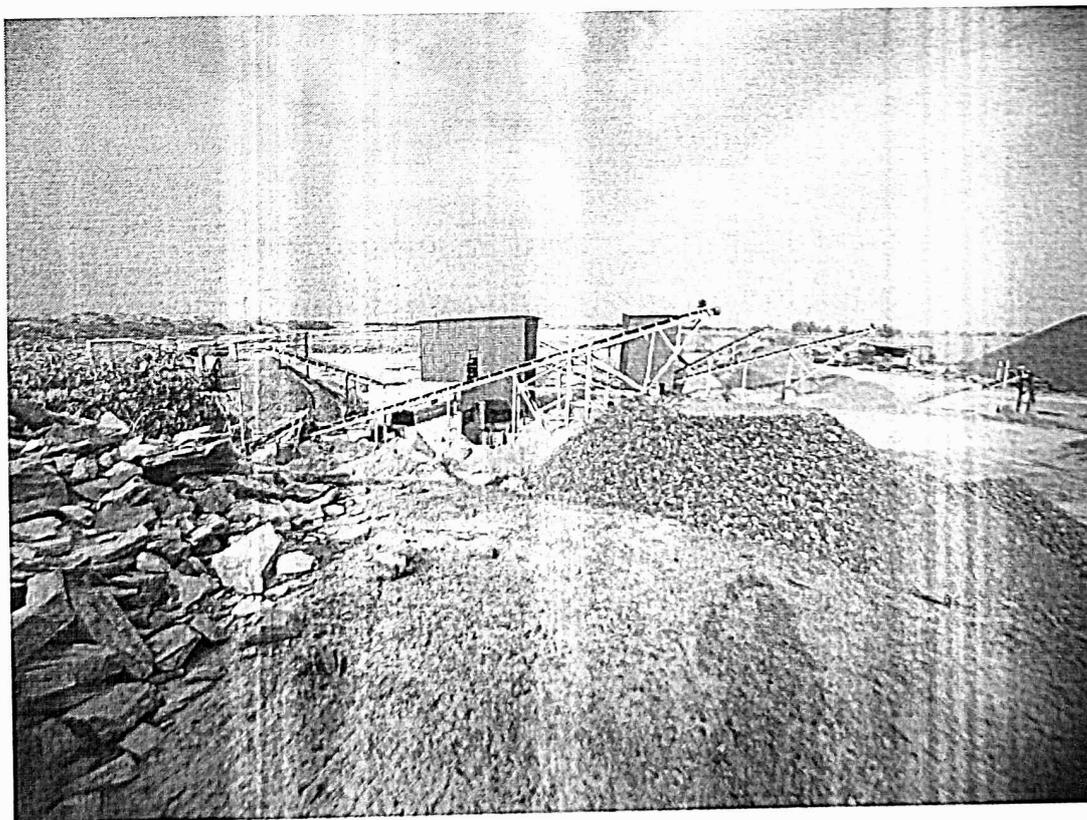
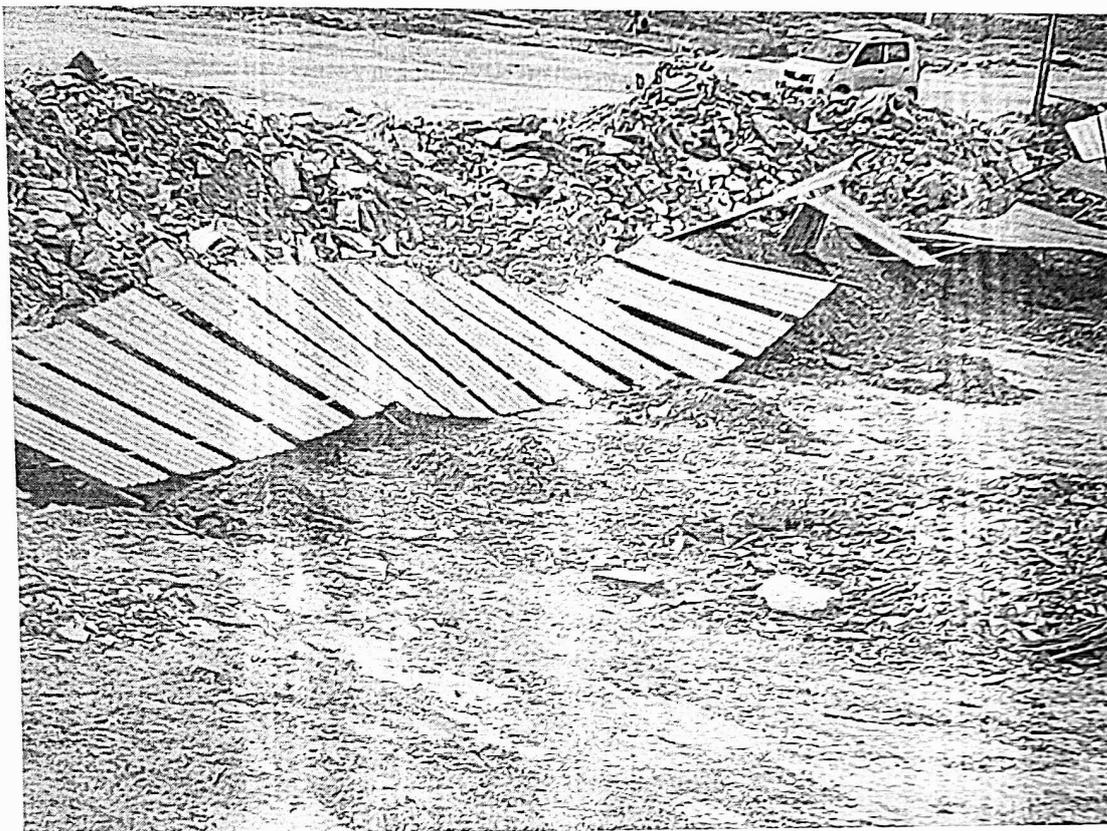
Photograph during the visit

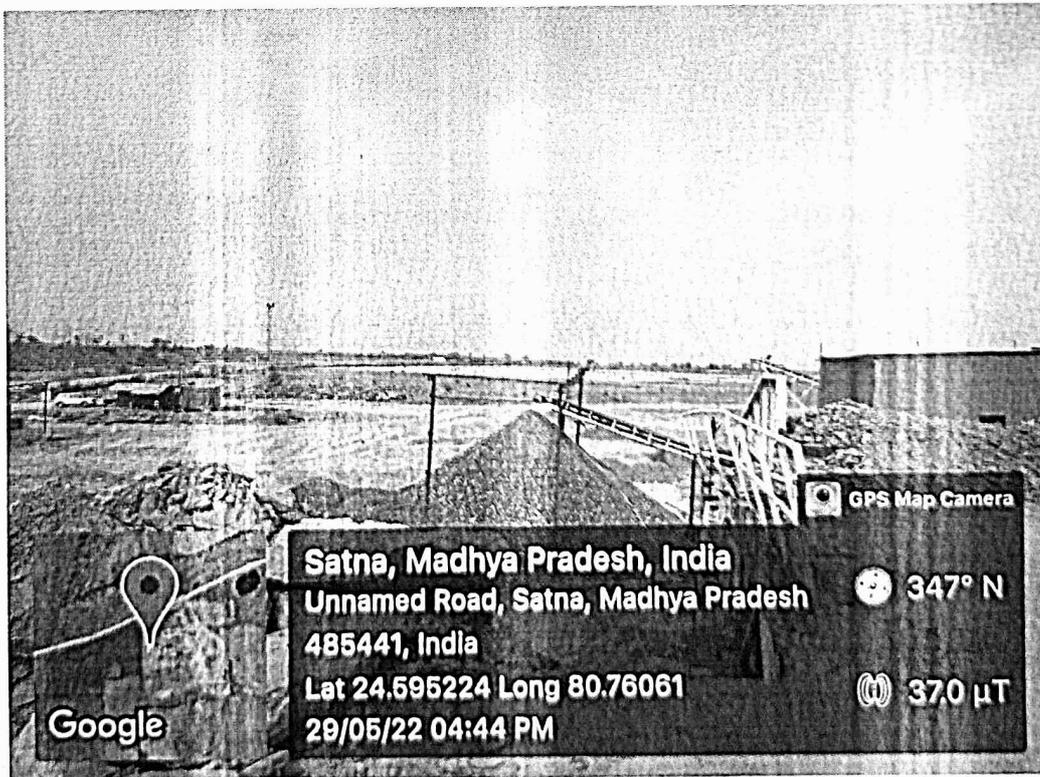
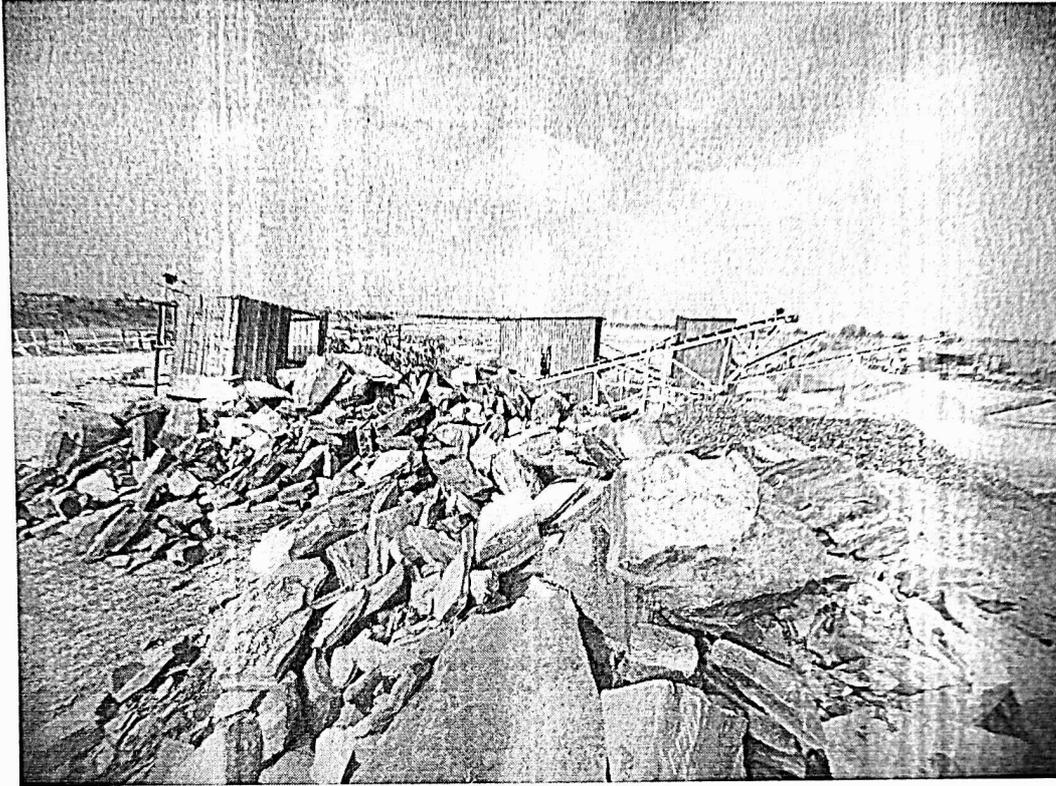
1. Photographs of the Surrendered Mining Lease :- Manju Singh (Legal Heir of Late Shri Gopal Sharan Singh)" Mining Lease area 23.90 Hectares, Khasra No. 172/2 & 173/2, Village – Rewera, Tehsil Raghuraj Nagar, District Satna.





Photographs of the Stone Crusher, Village- Dewera :- M/s. Stakeholders Associates, C/O Arrow Associates, at khasra No. 98/1/KA, Village – Dewra, Tehsil – Raghuraj Nagar, District – Satna (M.P.).





Annex. 1

कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट, सतना (म०प्र०)

क्रमांक 37/स०अ०रा०/व्यवहारबाद/2022

सतना, दिनांक 24/05/2022

—आदेश—

क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड, रीवा रोड मैहर-अमरपाटन बाई पास, सतना के पत्र क्रमांक 159/क्षे.क./प्रनियों/पूर्व/2022 दिनांक 18/05/2022 से प्राप्त प्रतिवेदन में माननीय एनजीटी प्रिंसिपल बैंक के प्र.क. ओ.ए. 268/2022 (अमित सिंह बघेल विरुद्ध मध्यप्रदेश राज्य व अन्य) में दिनांक 27.04.2022 से जारी आदेश के अनुपालन में श्री सुरेश जादव, अनुविभागीय अधिकारी (राजस्व) अनुभाग रघुराजनगर को नामांकित किया जाता है।

[Signature]
कलेक्टर,

जिला सतना, (म०प्र०)

पृ० क्रमांक 37/स०अ०रा०/व्यवहारबाद/2022

सतना, दिनांक 24/05/2022

प्रतिलिपि:-

1. सदस्य/सचिव म०प्र० प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ।
2. अनुविभागीय अधिकारी राजस्व अनुभाग रघुराजनगर जिला सतना की ओर पालनार्थ।
3. क्षेत्रीय अधिकारी, म०प्र० प्रदूषण नियंत्रण बोर्ड जिला सतना की ओर सूचनार्थ।

[Signature]
कलेक्टर,

जिला सतना, (म०प्र०)

OFFICE OF THE COLLECTOR AND DISTRICT
MAGISTRATE, SATNA (M.P.)

Sl. No. 37 / S.A. / Civil Suit / 2022

Satna, dated 24/05/2022

ORDER

Vide the report received from the regional office MP Pollution Control Board, Rewa Road Maihar - Amarpatan Bye Pass, Satna vide letter no. 159/R.O./Pr./East/ 2022 dated 18/05/2022, Shri Suresh Jadav, Sub-Divisional Officer (Revenue) Section Raghuraj Nagar is being nominated in compliance with the order dated 27.04.2022 by the Hon'ble NGT Principal Bench in case no. OA 268/2022 (Amit Singh Baghel Vs State of Madhya Pradesh and others).

SD

Collector

District Satna, (M.P.)

Sl. No. 37 / S.A. / Civil Suit / 2022

Satna, dated 24/05/2022

Copy to:

1. For Information to the Member Secretary, MP Pollution Control Board, Bhopal.
2. Sub-Divisional Officer, Revenue Section of Raghurajnagar, District Satna for Compliance
3. For information to Regional Officer, MP Pollution Control Board, District Satna.

SD
Collector
District Satna (M.P.)

Answer-2

Rewra Limestone Mine

Village Rowra Raigaon Turn - Bachwa, Tehsil - Raghunagar, Balho (I.A.P.) 485001
Phone - 00077200040, email-rewramines@gmail.com

Ref. No. :

Date :

25/10/2021

श्री मान,

कार्यालय फाल्गुन (खनिज शाखा)

जिला रातना (म. प्र.)

विषय :- स्वीकृत उत्खनि पट्टा भाग रेवरा रकवा (23.90 हेक्टर) खनिज चूना पत्थर तहसील रघुराजनगर जिला सतना म. प्र. खनि पट्टाधारी श्रीमती गंजू सिंह को म. प्र. शासन द्वारा अधि 20 वर्ष 28/04/2001 से 27/04/2021 तक स्वीकृत. स्वीकृत उत्खनि पट्टा खनिज चूना पत्थर की खान, अधि समाप्त होने के पश्चात् म. प्र. शासन को सौंपने कायत्।

गान्धिवर,

उपरोक्त विषय के सम्बन्ध में यह है कि म. प्र. शासन के आदेश क्रमांक 3-25/2001/12/1 दिनांक 22/06/2013 द्वारा श्रीमती गंजू सिंह (स्व. श्री गोपालशरण सिंह की विधिवक उत्तराधिकारी) के पक्ष में तहसील रघुराजनगर के भाग रेवरा रकवा (23.90 हेक्टर) खनिपट्टा का द्वितीय नयकारन पर स्वीकृत किया गया था जितकी अधि दिनांक 28/04/2001 से 27/04/2021 तक है।

एम्. सी. डी. आर. 2017 के नियम 24 के अंतर्गत खान की अंतिम खनन योजना (FMCP) अनुमोदन हेतु भारत के खान व्यूरो खान मंत्रालय भारत सरकार के क्षेत्रीय खान नियंत्रक जवलपुर मध्य प्रदेश के कार्यालय में दिनांक 18/03/2020 को जमा की गई थी। क्षेत्रीय खान नियंत्रक भारतीय खान व्यूरो जवलपुर मध्य प्रदेश के आदेश क्रमांक ए. स. MP/SATNA/LIMESTONE/FMCP-01/2020-21 दिनांक 22/09/2020 द्वारा अंतिम खनन योजना (FMCP) को अनुमोदित किया गया।

अनुमोदित अंतिम खनन योजना (FMCP) में दी गई शर्तों के अनुसार खान क्षेत्र में कार्य किया गया तथा जितकी रिपोर्ट एम्. सी. डी. आर. 2017 के नियम के अंतर्गत समय समय पर क्षेत्रीय खान नियंत्रक भारतीय खान व्यूरो जवलपुर मध्य प्रदेश के कार्यालय को प्रेषित की गई।

क्षेत्रीय खान नियंत्रक भारतीय खान व्यूरो जवलपुर मध्य प्रदेश के धरिष्ठ अधिकारी द्वारा खान क्षेत्र का निरीक्षण अनुमोदित अंतिम खनन योजना (FMCP) के अंतर्गत किया गया, खनिपट्टा की अधि समाप्त होने से पहले अनुमोदित अंतिम खनन योजना (FMCP) में दी गई सभी शर्तों का अनुपालन हेतु अंतिम निरीक्षण भी किया गया है।

श्री प्रदीप कुमार

27/10/2021

आयक लिपिक
जिलापदा कार्यालय
खनिज शाखा सतना (म.प्र.)

Rewra Limestone Mine

Village Rewra Raigaon Turn - Bachwai, Tehsil - Raghurajnagar, Satna (M.P.) 485001
Phone - 09977266640, email-rewramines@gmail.com

Ref. No. निरीक्षक द्वारा पाया गया की रेवरा खान क्षेत्र में अनुमोदित अंतिम खनन योजना (FMCP) सभी शर्तों का अनुपालन करते हुए Protective, Reclamations and Rehabilitation का कार्य किया गया है तथा एम्. सी. डी. आर. 2017 के नियम 21 के अंतर्गत क्षेत्रीय खान नियंत्रक भारतीय खान ब्यूरो जबलपुर मध्य प्रदेश द्वारा आदेश क्रमांक न. MP/SATNA/LST/149 दिनांक 29/07/2021 को प्रमाण पत्र जारी किया।

स्वीकृत उत्खनि पट्टा की अवधि 27/04/2021 के समाप्त होने के पश्चात् खनिपट्टा क्षेत्र में स्वीकृत अवधि के दौरान उत्पादित/स्टॉक खनिज के परिवहन की अनुमति खनिज (परमाणु और हाइड्रोकार्बन उर्जा खनिजों के बिना) रियायत नियम 2016 के नियम 12(1)(gg) के अंतर्गत छः माह की प्रदान की गई थी जो कि दिनांक 27/10/2021 को समाप्त हो रही है।

अतः श्री मान जी से निवेदन है की उक्त स्वीकृत उत्खनि पट्टा ग्राम रेवरा रकबा (23.90 हेक्टेयर) खनिज चूना पत्थर तहसील रघुराजनगर जिला सतना म. प्र. को श्री मान, कार्यालय कलेक्टर (खनिज शाखा), जिला सतना द्वारा अधिग्रहण किया जाये

धन्यवाद,

भवदीय

M Singh

श्रीमती मंजू सिंह

(स्य. श्री (खोख्राशसमाधिकारी) विधिक उतराधिकारी)

स्व० श्री गोपाल शरण सिंह

पत्ती नं.-1, पुष्परज कालोनी, सतना (म.प्र.)

संलग्न:-

1. आदेश पत्र क्षेत्रीय खान नियंत्रक भारतीय खान ब्यूरो जबलपुर मध्य प्रदेश द्वारा अनुमोदित अंतिम खनन योजना (FMCP)।
2. एम्. सी. डी. आर. 2017 के नियम 21 के अंतर्गत, क्षेत्रीय खान नियंत्रक भारतीय खान ब्यूरो जबलपुर मध्य प्रदेश द्वारा जारी प्रमाण पत्र।

REWRA LIMESTONE MINE

VILLAGE ROWRA RALGAON TURN-BACHWAL, TEHSIL
RAGHURAJNAGAR, SATNA (M.P.) 485001

PHONE: 09977200840,

EMAIL: -REWRAMINES@GMAIL.COM

Ref. No.:

Date:25/10/2021

To,

The Office of Collector (Mineral Branch)

District Satna (M.P.)

Subject: Regarding handing over the Sanctioned mineral lease in village Rewra for area (23.90 Ha) Mineral Limestone Tehsil Raghurajnagar District Satna MP, to the Govt. of MP by the mining lessee Smt. Manju Singh approved by the Govt. of MP for a period of 20 years from 28/04/2001 to 27/04/2021 for Mineral Limestone Tehsil after the expiry of the tenure.

Sir,

With reference to the above subject, this to state that vide Government Order No. 3-25/2001/12/1 Dated 22/06/2013 of the Govt. of MP, the second approval of

the mining lease in village Rewra for area (23.90 Ha) Tehsil Raghurajnagar District was issued in favour of Smt. Manju Singh (Legal Heir of late Sh. Gopalsharan Singh), the tenure of which is from 28/04/2001 to 27/04/2021.

Under Rule 24 of the M.C.D.R, 2017, the Final Mining Plan (FMCP) of the mine was submitted for approval on 18/03/2020 in the office of Regional Controller of Mines, Indian Bureau of Mines Jabalpur, Madhya Pradesh, Ministry of Mines, Government of India. Vide Order No. MP/SATNA/LIMESTONE/FMCP-01/2020-21 Dated 22/09/2020 of the Regional Controller of Mines, Indian Bureau of Mines Jabalpur, Madhya Pradesh, the Final Mining Plan (FMCP) has been approved.

The work was carried out in the Mine area, as per the conditions given in the approved Final Mining Plan (FMCP), and the report of which was submitted as per the rules of MCDR, 2017 from time to time to the Regional Controller of Mines, Indian Bureau of Mines Jabalpur, Madhya Pradesh.

The inspection of the Mine area was carried out by the senior Officer of the Regional Controller of Mines, Indian Bureau of Mines Jabalpur, Madhya Pradesh under the Final Mining Plan (FMCP). The Final inspection has also been done for the compliance of all the conditions mentioned in the Final Mining Plan (FMCP) before the expiry of the mining lease period.

It was found by the inspector that the work of Protective, Reclamations and Rehabilitation has been done in the Rewra mining region in compliance with the approved Final Mining Plan (FMCP) and under Rule 21 of MCDR, 2017, the certificate was issued as per order no. MP/SATNA /LST/149 dated 29/07/2021 of the Officer of the Regional Controller of Mines, Indian Bureau of Mines Jabalpur, Madhya Pradesh.

After the expiry of the period of sanctioned mining lease on 27/04/2021, the permission for the transportation of mineral produced/stocked during the sanctioned period in the mining was given for six months as per Rule 12(1)(gg) of minerals (Nuclear and Hydrocarbon Energy Minerals) Concession Rules 2016, which shall expire on 27/10/2021.

Therefore, Sir, it is requested that the above approved mining lease, village Rewra for area (23.90 Ha) Mineral Limestone Tehsil Raghurajnagar District Satna MP, should be taken over by the Office of Id. Collector (Minerals Shaya), District Satna.

Thank you,

Yours Faithfully

SD

Smt. Manju Singh

(Legal Heir of Late Shri Gopal Sharan Singh)

Late Shri Gopal Sharan Singh

Gali No.-1, Pushpraj Colony, Satna (M.P.).

Enclosed:

1. Order of Final Mining Plan (FMCP) by Regional Controller of Mines, Indian Bureau of Mines Jabalpur, Madhya Pradesh.
2. Certificate issued under Rule 21 of MCDR, 2017 by Regional Controller of Mines, Indian Bureau of Mines Jabalpur, Madhya Pradesh.

भारत सरकार
खान मंत्रालय
भारतीय खान ब्यूरो
देशीय खान नियंत्रक का कार्यालय
क्र. सं. MP/Ssma/Limestone/FMCP-01/2020-21



रजिस्टर्ड डाक द्वारा
GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES
O TO THE REGIONAL CONTROLLER OF MINES
जबलपुर, दिनांक : 27/09/2020

श्रीनाथि नंजू सिंह (विधिवत उत्साधिकारी),
सुश्री श्री गोपाल शरण सिंह,
पुरपरराज कालोनी, आंणा बैंक के सामने, गली नं० - 01,
पो० आं० एवं जिला- सतना, न०.प्र० 485001

विषय- नमूना राज्य के सतना जिले में स्थित आपकी रेबरा लाइमस्टोन खान (क्षेत्र 23.90 हे०)
के एनसाइजल-2017 के नियम 24(1) के अंतर्गत बना किए गए खान की अंतिम
खनन योजना का अनुमोदन।

संदर्भ :- 1) आपका/ब्यूरों का पत्र दि० 12/03/2020 ।
2) इस कार्यालय का संसोधन पत्र दि० 10/03/2020 ।
3) आपका/ब्यूरों का पत्र दि० 16/03/2020, कार्यालय में प्राप्त दिनांक
- 25/03/2020 ।

नोट-1

उपरोक्त संकेत एवं विचार विमर्शों 2017 के नियम 24 के उपनियम 2 द्वारा प्रदत्त
प्रक्रिया के अंतर्गत एनसाइजल द्वारा नमूना राज्य के सतना जिले में स्थित आपकी रेबरा लाइमस्टोन खान
(क्षेत्र 23.90 हे०) के लिए खनन किए गए खान की अंतिम खनन योजना (Final Mine Closure Plan)
का अनुमोदन प्रदान करता है। यह अनुमोदन निम्नलिखित शर्तों के अंतर्गत है :-

1. The Final Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority
2. It is clarified that the approval of aforesaid Final Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 2015, or the Mineral Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 rules made there under.
3. That this Final Mine Closure Plan is approved without prejudice to any order or direction from any court of competent jurisdiction.
4. That the Regional office, Indian Bureau of Mines, Jabalpur shall be informed after completion of activities of Final Mine Closure Plan as per proposal of Final Mine Closure Plan.
5. Yearly report as required under Rule 26(2) of MCDR- 2017, setting forth the extent of protection and rehabilitation works carried out as envisaged in the approved final mine closure plan and if there is any deviation, reasons thereof shall be submitted before 1st July of every year to the Regional Controller of Mines, IBM, Jabalpur.
6. The Financial Assurance submitted by you for Rs. 62,05,500/- (Rs. Sixty Two Lakh Five Thousand Five Hundred only) is valid upto 27/04/2021. A new Bank Guarantee is to be submitted on or before expiry of extended Bank Guarantee (i.e. 27/04/2021) if the rehabilitation works not completed by that time. Failing which and if the reclamation work as proposed in the document is not completed as per time schedule than Bank Guarantee shall be forfeited as per rule 27 (4) of MCDR, 2017.

संलग्न-अनुमोदित अंतिम खनन योजना की एक प्रति के साथ।

भवदीय
27 Sept 2020
(रजनीश पुरोहित)
देशीय खान नियंत्रक
भारतीय खान ब्यूरो, जबलपुर

GOVERNMENT OF INDIA

MINISTRY OF MINES

INDIAN BUREAU OF MINES

O/O THE REGIONAL CONTROLLER OF MINES

Sl. No. MP/Satna /Limestone/FMCP-01/2020-21

Jabalpur Dated 22/09/2020

To

Smt. Manju Singh (Legal Heir),

Late Shri Gopal Sharan Singh,

Pushparaj Colony, Opp. Aapa Bank, Gali No. 1,

P.O and District Satna MP 485001

Subject: Approval of the Final Mining Plan submitted by you as per rule 24(1) of the MCDR, 2017 for your Rewra limestone mine (Area 23.90 Hectares) situated at district Satna of the state of MP.

Ref: 1. Your Letter dated 18/03/2020.

2. Information letter of this office dated 10/08/2020

3. Your Letter dated 18.08.2020, received by this office on 25.08.2020

Ma'am,

In exercise of the powers conferred under the Sub-rule 2 of rule 24 of the Mineral conservation and development rules, 2017, the undersigned provides the consent for the Final Mining Plan submitted by you as per rule 24(1) of the MCDR, 2017 for your Rewra limestone mine (Area 23.90 Hectares) situated at district Satna of the state of MP. The Consent is subject to the following conditions:

1. The Final Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority.
2. It is clarified that the approval of aforesaid Final Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 2015, or the Mineral Concession Rules, 2016 and any other laws including Forest

(Conservation) Act 1980, Environment (Protection) Act, 1986 & rules made there under.

3. That this Final Mine Closure Plan is approved without prejudice to any order or direction from any court of competent jurisdiction.
4. That the Regional office, Indian bureau of Mines, Jabalpur shall be informed after completion of activities of Final Mine Closure Plan as per proposal of Final Mine Closure Plan.
5. Yearly report as required under Rule 26(2) of MCDR, 2017, setting forth the extent of protection and rehabilitation works carried out as envisaged in the approved final mine closure plan and if there is any deviation, reasons thereof shall be submitted before 1st July of every year to the Regional Controller of Mines, IBM, Jabalpur.
6. The Financial Assurance submitted by you for Rs. 62,05,500/- (Rs. Sixty-Two Lath Five Thousand Five Hundred only) is valid up to 27/04/2021. A new Bank Guarantee is to be submitted on or before expiry of extended Bank Guarantee (i.e., 27/04/2021), if the rehabilitation work is not

completed by that time. Failing which and if the reclamation work as proposed in the document is not completed as per time schedule, then Bank Guarantee shall be forfeited as per rule 27 (4) of MCDR, 2017.

Enclosed: a copy of the approved final mining closure plan.

Yours faithfully
SD/22nd Sept. 2020
(Rajneesh Purohit)
Regional Controller of Mines
Indian Bureau of Mines, Jabalpur



Government of India
Ministry of Mines
India Bureau of Mines
Office of the Regional Controller of Mines

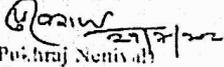
No.: MP/Satna Lst/149

Dated: 29.07.2021

CERTIFICATE

In exercise of the powers conferred on me under Sub-Rule (4) of Rule 21 of Mineral Conservation and Development Rules, 2017 delegated vide Notification No. T-43010/CGDM/2014 dated 11th May 2017 and published in the Gazette of India dated 31st May 2017; I, hereby, certify that the protective, reclamation and rehabilitation work in accordance with the Final Mine Closure Plan approved vide letter No. MP/ Satna/Limestone/PMCP-01/2020-21 dated 24/09/2020 have been carried out in the mining lease over an area of 23.90 hect. in respect of Kevra Limestone Mine held by Smt. Manju Singh in Satna district in the State of Madhya Pradesh.

This Certificate is issued without prejudice to any other laws applicable in the lease area from time to time and also without any prejudice to any other order or direction from any court of competent jurisdiction.


(P. K. Nandani)
Regional Controller of Mines
Jabalpur Region

To,
Smt. Manju Singh
Legal Heir of Shri Gopal Saran Singh
Pushpraj Colony
Opposite to Andhra Bank,
Gali No.1 Satna (M.P.)-485 001



CONSENT UNDER

Ann. 3

Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna

RED-SMALL	CCA-Renewal	CONSENT NO: ***	PCB ID: 120223
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NO: /MPPCB/SAT

To,
Outward No: ~~3368/2020~~ **3368/2020** Consent No:AW-73828
M/s. Stakeholders Associates, Clo Arrow Associates ,(Stone Crusher),
Khasra No. 98/1/Ka, Vill - Devra ,Tal : Raghurajnagar,,
Tehsil :- Raghurajnagar,,
Dist : Satna, (M.P.)

Subject: Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981
Ref: Your Consent to Operate Application Receipt No. 967622 Dt. 27/01/2020 and last communication received on Dt.23/01/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 10.02.2023, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 98/1/Ka, Vill - Devra
- b. The capital investment in lakhs: Rs. 280
- c. Product & Production Capacity:

Product	Production Capacity
Stone Gitti-	500000.00 M.T./Year(Five Lakh Metric tones per year only)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 10.02.2023 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Sign
Digitally signed by Anand
Singed On: 06/02/2020 15:51:11

Adin Khatun

ADIN KHATUN SUB-DIRECTOR


CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

- The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.700 KL/day
- Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

- Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.000	WWG : 0.700	Water Source	Remark
1	Domestic Purpose	0.500	0.100	Borewell	
2	Others ---	4.000	0.000	Borewell	

- Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board
- All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent
- The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area
- The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.
- Compilation of Monitoring-
 - Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
 - The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
- Recording of Monitoring-
 - The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
 - The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:



- (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazard & other waste Rules 2016. And other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (If any) :-

- 1. Industry shall maintain zero discharge condition.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of mission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
8. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

1. Industry shall arrange water fogging / sprinkling arrangement in dust prone area.
2. Primary and secondary crushed unit should be covered to control air pollution during crushing of stone.
3. Industry shall construct boundary along on periphery on crusher.
4. Industry shall done dense plantation in and around the crusher unit.



GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc, be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site, if required.
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (If any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

Signature
Digitally signed by the Authority

Stamp No: 06/07/2020 15:51:11

Signature

Authorised Representative of



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
रीवा रोड मैहर-अमरपाटन बाई पास, सतना (म.प्र.)
E-Mail-romppcb_satna@rediffmail.com, website-www.mppcb.nlc.in

क्रमांक 272/क्षे.का./ प्रनिबो/पूर्व/ 2022,
प्रति,

सतना, दिनांक 03/06/22

मेसर्स स्टॉक होल्डर्स एसोसियेट्स C/o एरो एसोसियेट्स (स्टोन केशर),
प्रोप.- श्री मनोज राय,
आराजी नं. 98/1/क, ग्राम- देवरा, तहसील-रघुराजनगर,
जिला सतना (म.प्र.)

विषय:-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33-"क" एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31-"क" के अंतर्गत उद्योग प्रक्रिया बंद करने के निर्देश।

संदर्भ:-माननीय एन.जी.टी. प्रिंसिपल बेन्च द्वारा प्रकरण क्रमांक 268/2022 (अमित सिंह बघेल विरुद्ध मध्यप्रदेश राज्य व अन्य) में दिनांक 27.04.2022 के परिपालन में बोर्ड के क्षेत्रीय अधिकारी एवं अनुविभागीय दण्डाधिकारी, रघुराजनगर, जिला सतना की संयुक्त टीम द्वारा निरीक्षण दिनांक 29.05.2022 ।

महोदय,

उपरोक्त विषय के बारे में क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड, सतना द्वारा आपको निम्नलिखित सूचना दी जाती है :-

1. यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत किया गया है तथा बोर्ड को जल अधिनियम के साथ-साथ वायु अधिनियम 1981 को राज्य में लागू करने का दायित्व सौंपा गया है।
2. यह कि, नियमानुसार प्रत्येक उद्योग को उत्पादन करने हेतु नियमानुसार बोर्ड से वायु अधिनियम 1981 एवं जल अधिनियम 1974 के अन्तर्गत बोर्ड से सम्मति प्राप्त करना अनिवार्य है।
3. यह कि, आपके उद्योग को बोर्ड द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 के अन्तर्गत आराजी नं. 98/1/क, ग्राम- देवरा, तहसील-रघुराजनगर, जिला सतना (म.प्र.) पर कशर को संचालन हेतु सशर्त सम्मति जारी की गई थी। जिसकी सम्मति नवीनीकरण वैधता 10.02.2023 तक है।
4. यह कि, उद्योग में उत्पादन प्रारंभ करने के पूर्व नियमानुसार आवश्यक प्रदूषण नियंत्रण की व्यवस्था की स्थापना एवं स्थापित प्रदूषण नियंत्रण व्यवस्था का नियमित संचालन संचारण किया जाना अनिवार्य है।
5. यह कि, उद्योग का दिनांक 29.05.2022 को बोर्ड के क्षेत्रीय अधिकारी एवं अनुविभागीय दण्डाधिकारी, रघुराजनगर, जिला सतना की संयुक्त टीम द्वारा स्थल निरीक्षण किया गया एवं निरीक्षण में पाया कि आपके द्वारा आवश्यक प्रभावी प्रदूषण नियंत्रण व्यवस्था के गौर ही केशर का संचालन किया जा रहा है जिसके अन्तर्गत डस्ट उत्सर्जन स्रोतों यथा स्टोन क्रसिंग यूनिट, स्कीन, कनवेयर बेल्ट एवं स्टोन ड्रापिंग प्वाइंट को कवर्ड नहीं किया गया है एवं विन्ड ब्रेकिंग वाल व स्वचलित जल छिड़काव की व्यवस्था नहीं की गयी है साथ ही परिसर में परिवहन मार्गों का पक्कीकरण नहीं किया गया है।

जिससे आस-पास के क्षेत्र में प्रदूषण की स्थिति निर्मित हो रही है। यह कृत्य सम्मति शर्तों एवं माननीय एन.जी.टी. द्वारा जारी निर्देशों का उल्लंघन है।

अतः एतद् द्वारा बोर्ड को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा "33 क" एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा "31 क" के अन्तर्गत प्रदत्त शक्तियों का उपयोग करते हुए निम्नानुसार निर्देश दिये जाते हैं :-

1. यह कि, आप संस्था का संचालन तत्काल प्रभाव से बंद करें।
2. यह कि, म.प्र. पूर्व क्षेत्र विद्युत वितरण कंपनी लि. सतना द्वारा आपको प्रदत्त विद्युत कनेक्शन विच्छेदित किया जावे।
3. यह कि, खनिज संसाधन विभाग, कार्यालय कलेक्टर (खनिज शाखा) जिला सतना द्वारा आपको प्रदत्त रॉयल्टी बुक जप्त की जावे।

उपरोक्तानुसार जारी आदेश की पावती भेजें व आदेशों का पालन सुनिश्चित करें। अन्यथा जल अधिनियम की धारा 41 (2) एवं वायु अधिनियम की धारा 37 (1) के अन्तर्गत कार्यवाही की जावेगी, जिसकी समस्त जिम्मेदारी आप स्वयं की होगी।

o/c

(के.पी.सोनी)
क्षेत्रीय अधिकारी

पृ.क. 273 /क्ष.का./ प्रनियो/पूर्व/ 2022.

सतना, दिनांक 03/6/22

प्रतिलिपि :-

1. सी.एम.डी., म.प्र. पूर्व क्षेत्र विद्युत वितरण कंपनी लिमिटेड, जबलपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. कलेक्टर महोदय, जिला-सतना की ओर सूचनार्थ प्रेषित कर निवेदन है कि उद्योग को बंद कराने के निर्देश देने की कृपा करें।
3. अधीक्षण यंत्री, म.प्र. पूर्व क्षेत्र विद्युत वितरण कम्पनी लि. सतना की ओर वायु अधिनियम की धारा 31-"क" में प्राप्त शक्तियों का प्रयोग करते हुए निर्देशित किया जाता है कि उक्त उद्योग को प्रदायित विद्युत कनेक्शन विच्छेदन करने का कष्ट करें एवं कृत कार्यवाही की जानकारी से तत्काल इस कार्यालय को सूचित करें।
4. प्रभारी खनिज अधिकारी, कार्यालय कलेक्टर (खनिज शाखा), जिला-सतना की ओर सूचनार्थ प्रेषित कर लेख है कि उद्योग की खनिज संबंधी सेवाएं तत्काल बंद की जावे तथा तात्कालिक परिस्थितियों के दृष्टिगत उद्योग को जारी पिट पास एवं रायल्टी बुक जप्त करते हुए बंद कराने का कष्ट करें।
5. गार्ड फाईल।

o/c

(के.पी.सोनी)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
सतना (MOPRO)

Regd. AD

REGIONAL OFFICE,
MP POLLUTION CONTROL BOARD,
REWA ROAD MAIHAR-AMARPATAN BYE-PASS
SATNA (M.P.)
E-MAIL-ROMPPCB_SATNA@REDIFFMAIL.COM,
WEBSITE- WWW.MPPCB.NIC.IN

Sl. No. 272/RO/Prnibo/East/2022,

Satna, dated 03/06/22

To

M/s Stockholders Associates

C/o Associates (Stone Crusher).

Prop Mr. Manoj Rai,

Plot no. 98/1/A, Village Deora,

Tehsil- Raghurajnagar, District Satna (M.P.)

Subject: Instructions for closure of industry
process under Section 33-"A" of Water

(Prevention and Control of Pollution) Act 1974 and Section 31-"A" of Air (Prevention and Control of Pollution) Act 1981

Reference: Inspection dated 29.05.2022 by the joint team of Regional Officer of Board and Sub-Divisional Magistrate, Raghurajnagar, District Satna in compliance of order dated 27.04.2022 passed by Hon'ble N.G.T, Principal Bench in case number OA 268/2022 (Amit Singh Baghel VS State of Madhya Pradesh and others)

Sir,

Regarding the above subject, the following information is being given to you by the Regional Office, MP Pollution Control Board, Satna:

1. That the M.P. Pollution Control Board has been constituted under Section 4 of the Water (Prevention and Control of Pollution) Act 1974 and the Board has been entrusted with the responsibility of implementing the Water Act as well as the Air Act 1981 in the state.
2. That as per the rules, it is mandatory for each industry to obtain the consent of the Board

under the Air Act 1981 and Water Act 1974 from the Board to carry out production as per the rules.

3. That your industry has been given Conditional consent by the Board under Section 21 of the Air (Prevention and Control of Pollution) Act 1981 and Section 25/26 of the Water (Prevention and Control of Pollution) Act 1974, at plot No. 98/1/K. at Village Deora, Tehsil-Raghurajnagar District Satna (M.P.) for the Operation of Crusher, the consent renewal of which is valid up to 10.02.2023.
4. That before the commencement of production in the industry, the necessary pollution control arrangements should be made and maintenance of regular operation of established pollution control system is mandatory as per rules.
5. That, on 29.05.2022, the Site inspection of Industry was done by joint team of the Regional Officer of the Board and Sub-Divisional Magistrate Raghurajnagar, District Satna and it has been found in inspection that the crusher is being operated by you without the required

effective pollution control system, under which dust emission sources like stone crushing unit, screen, conveyor belt and Stone dropping point have not been covered and wind breaking wall and automatic water sprinkling Arrangements have not been made as well as the transport routes in the campus have not been paved. Due to which the situation of pollution is being created in the surrounding area. This act is a Violation of instructions of consent and direction issued by hon'ble N.G.T.

Therefore, in exercise of the powers conferred under Section "33A" of the Water (Prevention and Control of Pollution) Act 1974 and Section "31A" of the Air (Prevention and Control of Pollution) Act 1981, to the board, the directions are hereby being given as under:

1. That, you shall cease the operation of the organization with immediate effect.
2. That, the Electricity connection provided to you by M.P. East Zone Electricity Distribution Company Ltd, Satna be discontinued.

3. That the royalty book given to you by the Mineral Resources Department, Office of the Collector (Mineral Branch) District Satna should be confiscated.

Send the acknowledgment of the order passed as above and ensure the compliance of the orders. Otherwise, action will be taken under section 41(2) of the Water Act and section 37(1) of the Air Act, the complete responsibility of which will be your own.

SD

(K.P. Soni)

Regional Officer

Sl. No. 273/RO/Prnibo/East/2022,

Satna, dated 03/06/22

Copy to:

1. Sent to CMD, M.P. East Region Electricity Distribution Company Limited, Jabalpur for information and necessary action.

2. Sent to The Collector, district- Satna for information, with request to Kindly give instructions to shut the industry.
3. Sent to Superintending Engineer, MP. East Region Electricity Distribution Company Ltd Satna., In exercise of the powers vested under Section 31A of Air Act towards, it is directed to disconnect the supplied electricity connection to the said industry and immediately report to this office with the information about the action taken.
4. In-charge Mineral Officer, Office of Collector (Mineral Branch), District – Satna, sent for information and stated that the mineral related services of the industry should be stopped immediately and in view of the immediate circumstances, the pit pass and royalty book issued to the industry may kindly be confiscated.
5. Guard File.

SD

(K.P.Soni)
Regional Officer
MP Pollution Control Board, Satna (M.P.)

Through registered post